

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CIVIL MISCELLANEOUS JURISDICTION No.1746 of 2019**

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Bindeshwari Giri

... .. Petitioner/s

Versus

Matuki Giri @ Dharam Nath Giri

... .. Respondent/s

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**Appearance :**

For the Petitioner/s : None

For the Respondent/s: Mr.

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**CORAM: HONOURABLE MR. JUSTICE VIKASH JAIN**

ORAL ORDER

2      16-12-2019                      None appears on behalf of the petitioner when the matter is called.

2. In the interest of justice, four weeks' time is granted to remove the defects as pointed out by the stamp reporter.

3. If the defects are removed within the stipulated time, let this matter be listed on 20.01.2020.

4. In case of failure to comply with the order, the case shall stand dismissed without further reference to the Bench.

**(Vikash Jain, J)**

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